

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-607(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

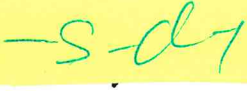
NAME OF THE COMPANY: Sh. Atul Gupta Vs. Topline Build-Tech Pvt. Ltd.
SECTION OF THE COMPANIES ACT: 9 of IBC 2016

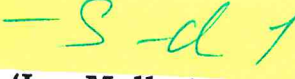
| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|---------------------|--|-----------------------|------------------|
| | For the Petitioner: | Mr. Vinod Kr. Chaurasia, PCA Mr. Ashok Kriplani, IRP | | |
| | For the Respondent: | Mr. Arvind Kumar Gupta and Mr. Prashant Bhardwaj, Advocates | | |

ORDER

Affidavit in respect of Section 9(3)(c) of the Code shall be filed by the petitioner during the course of the day. Copy of the same be supplied to the Ld. Opposite Counsel. It is submitted that despite request made to the Bankers they have failed to oblige. In view of the same, it appears that the petitioner has taken adequate steps and it is beyond him to comply in this respect. Arguments heard.

To come up for orders/clarification.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)